

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1077 OF 2018 IN
DFR NO. 2671 OF 2018

Dated : 20th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Alles Solar Private Limited

.... Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Sanjay M Nuli,
Mr. Nanda Kumar K.B.
Mr. Prawal Mishra

Counsel for the Respondent(s) : Mr. Shahbaz Hussain
Mr. Fahad Khan for R-1

Mr. Shivap for
Mr. Josaph Aristotle S. For R-2

ORDER
(IA No. 1077 of 2018)
(For Condonation of Delay in Filing the Appeal)

Learned Counsel, Mr. Josaph Aristotle S accepts notice on behalf of Respondent No.2.

The learned counsel appearing for the Respondent No. 2 prays for some reasonable time to file the reply to the instant IA.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant IA on or before 27.09.2018 after serving copy to the learned counsel for the opposite sides.

List the matter on **27.09.2018** as requested by the learned counsel appearing for Respondent No.2.

(S.D. Dubey)
Technical Member
pr/vg

(Justice N.K. Patil)
Judicial Member